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(c) if the caswer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes Sir.

(b) Under the extant rules, refund is admissible in such cases.

(c) Does not arise.

## Posting of personnel clerk in Mathura

\*715. SHRI SURENDRA MOHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any complaint that a person declared medically unfit as senior Train Clerk in class A/3 has been posted as Personnel Clerk in Mathura against a vacancy which is to occur in August, 1979; and

(b) if so, what are the details in this regard?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) A Senior Train Clerk was declared medically unfit for that post in March, 1965. Under the rules, such staff have to be given alternative employment. This employee is being utilised in the Train Clerk's Office at Mathura Junction for preparation of returns and statements. A long-term posting will made when a suitable vacancy arise.

## Amendment of the Hindu Marriage Act, 1955

\*716. SHRI F. M. KHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

 (a) whether it is a fact that the Law Commission has recently re 1074 RS-3. commended that irretrievable breakdown of marriage should be introduced as one of the grounds of divorce in the Hindu Marriage Act, 1955; and

(b) if so, what is Government's reaction in this regard?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) The recommendation of the Law Commission is under examination.

## Production of polyster fibre

†\*717. SHRI SYED NIZAMUDDIN:

DR. LOKESH CHANDRA:

SHRI KRISHNA NAND JO-SHI:

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SHRI GIAN CHAND TOTU:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the names and what is the share capital, capacity and production during the last three years of the companies producing polyster fibre and dimethyle terephthalate in the country; and

(b) whether Government propose to issue more licences for increasing production of these items?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) A statement is laid on the Table of the Sabha.

†Previously Starred Question 567 transferred from the 10th August, 1978 67

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	Statement	e	ί, <sup>1</sup>
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(a) Polyester staple Fibre	,	k.	

Name of the Company	Share capital of the Company	Present capacity (as per Industrial Licence)	Production .		
	Rs. in lakh	s	1975	1976	1977
1. M/s. J. K. Synthetics.	<sup>1</sup> 575	3000	922	1344	2584
2. M/s. Chemicals and Fibres India Lto	l. 535	6100	4372	5569	5907
3. M/s. Indian Organic Chemicals Ltd	. 696	6100	3555	5774	3934
4. M/s. Calico	· 947	6100	715	3149	4825
5. M/s. Swadeshi Polytex	500	6100	4751	5226	4260
DMT		•		ً، بری مع	
M/s. Indian Petro-Chemicals Corporation Limited.	- . 18600	30,000	15553	24720	24512

(b) This will be considered upon receipt of the report of reconstituted Working Group on Petro-chemicals which is inter alia to estimate demand projections for various petro-chemicals.

Relaxation for students belonging to the Scheduled Castes/Scheduled Tribes for admission to Law

Colleges

\*718. SHRI PRASENJIT BAR-MAN:

## SHRI PHANINDRA NATH HANSDA:

Will the Minister of LAW. JUS-TICE AND COMPANY AFFAIRS be pleased to refer to the answer to Starred Question No. 142 given in the Rajya Sabha on the 27th February, 1978 and state:

(a) whether the Bar Council of India have since amended their tesolution, in pursuance of the guide-

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lines issued by Government, to prorelaxation in the vide for further percentage of marks for purposes of admission to Law Colleges in the event of the seats earmarked for the Scheduled Castes/Scheduled Tribes remaining unfilled in such colleges even after allowing a concession of 5 per cent in the minimum percentage of marks required for admission in any course; and

(b) if not, what are the reasons therefor?

THE MINISTER OF LAW. JUS-AND COMPANY AFFAIRS TICE SHANTI BHUSHAN): (a) (SHRI and (b) The Bar Council of India at its meeting held on 6th and 7th May, 1978 ducided that it was not in favour of any further relaxation of minimum percentage of marks for admission to Law Course for for members of Scheduled Castes and Scheduled Tribes.